

IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

**TUESDAY, THE TENTH DAY OF FEBRUARY
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT APPEAL NO: 153 OF 2026

Writ Appeal under clause 15 of the Letters Patent filed against the Order dated 06.01.2026 in I.A.No.2 of 2025 in Writ Petition No.39763 of 2025 on the file of the High Court.

Between:

1. Errabelli Raghupathi rao, S/o Sampath rao, Age: 53 years, Occ: Agriculture R/o- H.no-2-132, Relakunta village, Nallabelly Mandal, Warangal, Telangana.
2. Engaladasasu. Ramesh, S/o Mallesh, Age: 50 years, Occ: Business R/o-2-88, Relakunta village, Nallabelly Mandal, Warangal, Telangana, Pin-506349

...APPELLANTS/PETITIONERS/PROPOSED RESPONDENT No.8 & 9

AND

1. R. Neela, W/o. Gopal, Age 42 years, Occ- Housewife, R/o Relakunta (V), Nallabelli (M), Warangal District.
2. K. Raju, S/o. K Saraiah, Age 41 years, Occ- Daily wager, R/o Relakunta (V), Nallabelli (M), Warangal District.
3. P. Yellaswamy, S/o P Yellaiah Age 37 years, Occ- Daily wager, R/o Relakunta (V), Nallabelli (M), Warangal District.
4. D. Poshalu, S/o D Sailu, Age 50 years, Occ- Daily wager, R/o Relakunta (V), Nallabelli (M), Warangal District.
5. B. Shankar, S/o B Hanumanthu, Aged- 41 years, Occ- Daily wager, R/o Relakunta (V), Nallabelli (M), Warangal District
6. Jannu Ravi, S/o J Saraiah Age 36 years, Occ- Daily wager, R/o Relakunta (V), Nallabelli (M), Warangal District.
7. G. Subhash, S/o Late Ankus Age 36 years, Occ- Daily wager, R/o Relakunta (V), Nallabelli (M), Warangal District.
8. B. Poulu, S/o Saraiah Age 48 years, Occ- Daily wager, R/o Relakunta (V), Nallabelli (M), Warangal District.
9. G. Chinna, S/o G Ilaiah Age 31 years, Occ- Daily wager, R/o Relakunta (V), Nallabelli (M), Warangal District.

...RESPONDENTS/RESPONDENTS/PETITIONERS

10. The State of Telangana, represented by its Principal Secretary, Panchayat Raj Department, at Secretariat, Hyderabad.
11. The District Collector, (Panchayat Raj), Warangal Collector office, Warangal.
12. The District Panchayat Officer, Warangal, District- Warangal.
13. The Divisional Panchayat Officer, Narsampet, District- Warangal.
14. The Relakunta Gram Panchayat, rep by its Panchayat Secretary, Relakunta Village, Nallabelli Mandal, District: Warangal.
15. The Tahsildar, Nallabelli Mandal, District: Warangal
16. The Mandal Revenue Inspector, Nallabelli Mandal, District: Warangal.

...RESPONDENTS IN W.P./RESPONDENTS IN I.A./RESPONDENTS

IA NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay all further proceedings in W.P No.39763 of 2025, until pending finalization of the Writ appeal.

IA NO: 2 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the order in I.A.no. 2 of 2025 in W.P no. 39763 of 2025, order dated-06.01.2026, until pending finalization of the Writ appeal.

Counsel for the Appellant: SRI V. NARESH KUMAR

Counsel for the Respondents No.1 to 9: SRI A. SANTHOSH KUMAR

**Counsel for the Respondents No.10 to 13: SMT. SHAZIA PARVEEN,
GP FOR PANCHAYAT RAJ**

**Counsel for the Respondent No.14: SRI K. PRADEEP REDDY,
S.C. FOR GRAMPANCHAYAT**

**Counsel for the Respondent Nos.15 & 16: SRI MURALIDHAR REDDY KATRAM,
GP FOR REVENUE**

The Court made the following: JUDGMENT

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT APPEAL No. 153 of 2026

DATED : 10.02.2026

Between:

Errabelli Raghupathi Rao and another

... Appellants

AND

The State of Telangana,
Rep. by its Principal Secretary,
Panchayat Raj Department,
Secretariat, Hyderabad and fifteen others

... Respondents

JUDGMENT:

Sri V. Naresh Kumar, learned counsel appears for appellants.

Sri A. Santhosh Kumar, learned counsel appears for respondent Nos.1 to 9.

Smt. Shazia Parveen, learned Government Pleader for Panchayat Raj appears for respondent Nos.10 to 13.

Sri K. Pradeep Reddy, learned Standing Counsel for Gram Panchayats appears for respondent No.14.

Sri Muralidhar Reddy Katram, learned Government Pleader for Revenue appears for respondent Nos.15 and 16.

2. The prayer of the appellants to be impleaded as respondent Nos.8 and 9 in Writ Petition No.39763 of 2025 through I.A.No.2 of 2025 has been denied by the learned writ Court *vide* order dated 06.01.2026.

3. The sheet anchor of the appellants' case is that on their representation, the Mandal Revenue Officer conducted an enquiry against respondent Nos.1 to 9 in the Writ Appeal who being aggrieved thereby have preferred Writ Petition No.39763 of 2025. The appellants have also preferred a Writ Petition but the objections pointed out by the Registry have not been complied with. The learned writ Court was of the opinion that since the respondent authorities have initiated action on the alleged representation of the appellants, the role of the appellants has come to an end. Therefore, they are not necessary and proper parties.

4. The role of the appellants herein would at best be the initiation of the process by way of representation relating to any illegality or irregularity being conducted by the alleged

persons. Thereafter, once the matter has been enquired by the official respondents, the fate of the proceedings would be determined as per law, of course, after opportunity to the affected parties. Therefore, the approach of the learned writ Court does not suffer from any error. However, we do not wish to make any comment on the independent proceedings being sought to be initiated by the appellants which is at the stage of S.R. objections. The same could be dealt with in accordance with law if the objections are complied with.

Accordingly, the instant Writ Appeal is dismissed. There shall be no order as to costs.

Miscellaneous applications, if any pending, shall stand closed.

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SD/-V.KAVITHA
DEPUTY REGISTRAR

SECTION OFFICER

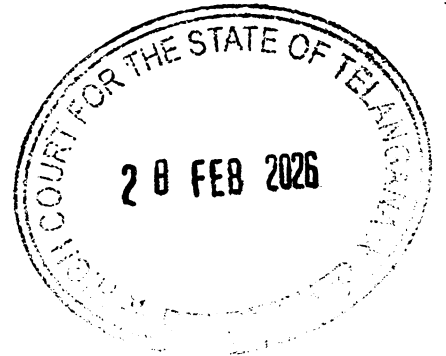
To

1. One CC to SRI V. NARESH KUMAR, Advocate [OPUC]
2. One CC to SRI A. SANTHOSH KUMAR, Advocate [OPUC]
3. Two CCs to GP for Panchayat Raj, High Court for the State of Telangana at Hyderabad. [OUT]
4. One CC to SRI K. PRADEEP REDDY, S.C. for Gramapanchayat [OPUC]
5. Two CCs to GP for Revenue, High Court for the State of Telangana at Hyderabad. [OUT]
6. Two CD Copies

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HIGH COURT

DATED:10/02/2026



JUDGMENT

WA.No.153 of 2026

DISMISSING THE WRIT APPEAL

WITHOUT COSTS

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